

State V/s Taimur
FIR No. 289/20
P.S. Sadar Bazar
U/S 356/379/411/34 IPC

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Taimur s/o Sh. Mohd. Javed.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Ms. Sareeka Sharma, ld. LAC for applicant/accused has joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that accused was arrested on 07.11.2020. It is further submitted that the applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that nothing remains to be recovered from the accused. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant/accused is a permanent resident of Delhi and has deep roots in society and is not likely to flee from justice.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the accused was caught red handed and case property was recovered on the spot. The previous involvement record of the accused reveals that accused is involved in one other case of a similar nature.

Ld. APP for the State has opposed the bail application on the ground that the case property has been recovered from the possession of the accused. It is submitted that the accused has previous involvement in many criminal cases and he may commit similar offences again, if released on bail. It is also submitted by Ld. APP for the State that within the jurisdiction of PS Sadar Bazar, crimes of snatching are common and that the accused may get in touch with other bad characters of the area and might commit similar



offences.

Heard. Perused. Considering the submissions made and the circumstances that recovery has already been effected from the accused and nothing further remains to be done by keeping the accused behind bars. The accused cannot be refused bail merely on the suspicion that he might commit some other offences. Therefore, I am of the considered view that sufficient grounds for grant of bail to accused Taimur are made out. The accused is admitted to bail subject to furnishing of personal bond in sum of Rs. 10,000/- with two sound sureties of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

The Court accepting Bail bonds of the accused shall furnish information in compliance with the judgment of “Ajay Verma VS State” WP(C) 10689 of 17 to the present Court which has granted bail, so that this Court may monitor the compliance of bail order.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


(VISVESH)
LMM(C)/THC/Delhi/01.12.2020

State V/s Ajay
e-FIR No. 000426/20
P.S. Civil Lines
U/S 392/411/34 IPC

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Ld. PO is on leave today.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Ajay.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Kunal Dhakla, ld. Counsel for applicant/accused has joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that accused is innocent and has been falsely implicated in the present case. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant/accused is a permanent resident of Delhi and has deep roots in society and is not likely to flee from justice. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the accused had attempted to choke the neck of the victim and also pointed a knife during the course of commission of offence. Ld. APP for the State has submitted that in view of the aforesaid facts, Section 397 IPC may also be attracted making the instant case an even more graver case. Ld. APP for the State also submitted that the accused may misuse the liberty granted to him and might suborn the complainant and other witnesses in addition to hampering fair investigation of the present case.

Heard. Perused. Perusal of record reveals that the accused was arrested on 03.11.2020. After considering the submissions made and the circumstances including the gravity of the offence and the pendency of the investigation, this Court is not inclined to



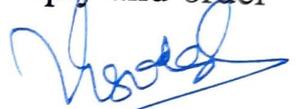
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FIR No. 426/20 PS Civil Lines

grant bail to the applicant/accused at this stage. Hence, the present bail application is hereby dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(VISVESH)

LMM(C)/THC/Delhi/01.12.2020

State V/s Raman @ Sanju
FIR No. 202/20
P.S. Sadar Bazar
U/S 392/34 IPC

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Ld. PO is on leave today.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Raman @ Sanju s/o Sh. Subhash.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Pawan Kapoor, ld. Counsel for applicant/accused has joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that accused is innocent and has been falsely implicated in the present case. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted by Ld. Counsel that at best, this is a case of 379/411 IPC. It is further submitted that the applicant/accused is in J/C since 25.09.2020 and he is no more required for any custodial interrogation. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the investigation is still pending in respect of apprehension of co-accused and it is stated that the accused has been involved in other similar offences and might misuse the liberty, if granted to him by the Court.

Ld. APP for the State has opposed the bail application on the ground that the robbery was committed by the accused and the case property was handed over to the co-accused who had fled from the spot. It is submitted that the accused has previous involvement in many criminal cases and he may commit similar offences again, if released on bail.



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Heard. Perused. Considering the submissions made and the circumstances that the accused is involved in two other cases in respect of similar offence and considering the gravity of the offence, the seriousness of the allegations and the manner in which the offence is alleged to have been committed by the present applicant/accused, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, the present bail application is hereby dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.


(VISVESH)

LMM(C)/THC/Delhi/01.12.2020

State V/s Nisu @ Yash @ Nishu
e-FIR No. 182/20
P.S. Sadar Bazar
U/S 379/411/34 IPC

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Nisu @ Yash @ Nisha s/o Sh. Shyam lal.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Abhishek Kumar Singh, Id. LAC for applicant/accused has joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that accused is innocent and has been falsely implicated in the present case. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant is the sole bread earner and his family is dependent on him. It is further submitted that the applicant/accused is in J/C since 20.09.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the accused has been involved in two other offences of a similar nature. In one offence, out of the said offences, he has been convicted of the offence U/s 356/379/411/34 IPC. It is stated that the allegation against the applicant/accused is specific and grave in nature and also that the accused may influence the witnesses and also jump bail.

Ld. APP for the State has opposed the bail application on the ground that the case property i.e. stolen battery has been recovered from the possession of the accused. It is submitted that the accused has previous involvement in many criminal cases and he may commit similar offences again, if released on bail.

Heard. Perused. Considering the submissions made and the circumstances



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that the accused has been involved in commission of other similar offences and has also been previously convicted in a similar case, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, the present bail application is hereby dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(VISVESH)

LMM(C)/THC/Delhi/01.12.2020

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Sumit.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Sandeep Gupta, Id. Counsel for applicant/accused has joined meeting through Cisco Webex.

Mr. Bhoj Raj, Ld. Counsel for the complainant has also joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that accused is innocent and has been falsely implicated in the present case. It is further submitted that accused is a sole bread earner of his family and no fruitful purpose would be served by keeping the accused in custody. It is further submitted that the applicant/accused is in J/C since 25.11.2020 and he is no more required for any custodial interrogation. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the accused has been previously involved in two other similar offences. It is stated that the allegation against the applicant/accused is specific and grave in nature and he is likely to jump bail, hamper with the investigation or tamper with the evidence, if so released.

Ld. APP for the State has opposed the bail application on the ground that the case property has been recovered from the possession of the accused. It is submitted that the accused has previous involvement in many criminal cases and he may commit similar offences again, if released on bail. It is also submitted by Ld. APP for the State that within the jurisdiction of PS Sadar Bazar, crimes of snatching are common and that the



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accused may get in touch with other bad characters of the area and might commit similar offences.

It is stated by Ld. Counsel for the complainant that the accused and complainant are neighbours and that the release of accused might result in reprisals.

Heard. Perused. Considering the submissions made and the circumstances that the accused has been arrested on 25.11.2020 and that the investigation is at nascent stage, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, the present bail application is hereby dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(VISVESH)

LMM(C)/THC/Delhi/01.12.2020

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Joined through Video conferencing.

The present application for extension of interim bail grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Sumit.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Nitin Gupta, ld. Counsel for applicant/accused has joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that accused has already been granted interim bail for a period of 20 days on 09.11.2020. A copy of the order has also been annexed. It is further submitted by Ld. Counsel that as the doctor, who had to conduct the surgery of the wife of the accused, had contracted Covid-19 and hence, was unable to conduct the surgery. It is also submitted that as the wife of the accused was suffering from ovarian cyst, the surgery was reschedule on 30.11.2020 but could not be conducted on the said date.

Ld. APP for the State has opposed the extension of interim bail on the ground that the earlier interim bail granted to the accused was on the same grounds. Further extension of the interim bail on same grounds and without verification is unwarranted.

Heard. Perused. On a specific query being put to the Ld. Counsel for accused, he has stated that he is not aware of any certain date for the conduct of surgery and states that the accused may be granted interim bail only for the purpose of consultation and finalization of the surgery date of his wife. Ld counsel also submits that no new grounds except the one already prayed in the application have arisen since the earlier order of grant of bail.

On a consideration of over all facts pleaded and the circumstances shown in

the application, I am of the considered view that interim bail of the accused cannot be extended unless the said grounds are duly verified, which is not the case in the instant application. It cannot be the case of the accused that as and when surgery date is advanced, he is to move successive application for extension of interim bail. There must be some clarity or a definite time frame for which the relief sought is to be granted. A blanket order of interim bail without enquiry as to reasons therefor is not apposite.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.



(VISVESH)

LMM(C)/THC/Delhi/01.12.2020

State V/s Abdul Khalique etc.
FIR No. 250/04
P.S. Sadar Bazar

01.12.2020

Vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020, the cases are being taken up through Video Conferencing today.

Ld. PO is on leave today.

Joined through Video conferencing.

An application for renewal of the passport has been moved electronically on behalf of applicant/accused Mohd. Adil.

Present : Ld. APP for State has joined the meeting through Cisco Webex.

Mr. Noor-Ul-Islam & Mohd. Sharik, Id. Counsel for applicant/accused has joined meeting through Cisco Webex.

An application is moved on behalf of applicant for obtaining no objection certificate for renewal of his passport No. T8912282 submitting that his passport has expired on 29.09.2020 and therefore, he needs a no objection certificate from the court for its renewal. He also submits that the applicant needs to renew his passport so that he may be able to go to perform Umrah ceremony at an appropriate time.

Heard on the application.

Perusal of record shows that the conduct of the applicant/accused has been more or less satisfactory in this case. Hence, the present application is allowed in the interest of justice.

This Court has **No Objection** if the passport be renewed to the applicant/accused as per rules laid down. However, it is clarified that the present order is conditional to any other order/direction of any other court or competent authority restraining the renewal of passport of the applicant/accused.

The applicant/accused is further directed that aforesaid no objection shall not be construed as any permission to go abroad. It is made clear that the applicant shall not leave the country without permission of this court.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(VISVESH)
LMM(C)/THC/Delhi/01.12.2020